

societies currently being registered will only be available after the registration closes. Only thereafter it would be feasible to assess the time to be taken for allotment of land to these new societies.

**Completion of Rajghat Dam between
M.P. and U.P.**

2364. SHRI VISHWANATH SHARMA:
Will the Minister of IRRIGATION
be pleased to state :

(a) the estimates regarding the completion time and total cost of Rajghat Dam being built under the supervision of Betwa River Board between Madhya Pradesh and U.P.;

(b) whether the project is behind schedule and if so, the reasons thereof; and whether there has been cost escalation also; and

(c) this being a centrally sponsored project, whether Central Government are trying to see that it is completed in time for which, necessary, Central Government are prepared to render financial help because it is said that the Madhya Pradesh Government are not paying their due share for execution of the project?

THE MINISTER OF STATE OF THE
MINISTRY OF IRRIGATION (SHRI
RAM NIWAS MIRDHA): (a) to (c) Rajghat
Dam Project is an inter-State Project of
Madhya Pradesh and Uttar Pradesh. The
funds for the construction of the project
are to be provided by both the participating
States in equal shares. The Betwa River
Board has been set up by the Ministry of
Irrigation to oversee the efficient and
smooth execution of the Dam and appur-
tenant works. The Project is at present
estimated to cost Rs. 123.22 crores and
the original schedule for completion of the
project was June, 1986. However the cons-
truction work as the project is behind the
contemplated work schedule, on the partici-
pating States are not able to provide,
requisite funds to match with the construc-
tion programme. The delay in the construc-
tion schedule is likely to escalate the
estimated cost of the project.

The Project is not a Centrally
sponsored project. However, with
a view to ensure timely completion of the
project the Central Government is trying
its best to persuading both the State Govts.
to provide adequate funds for the project.
Due to financial constraints of Central
Govt. it may not be possible for Central
Govt. to render financial help to the project.

**Demolition Orders Re : Vishwas Nagar
(Bhikham Singh Colony)**

2365. SHRI R.L.P. VERMA: Will the
Minister of WORKS AND HOUSING be
pleased to state :

(a) the number of demolition orders
issued by Delhi Development Authority during
last six months in Delhi in general and
Vishwas Nagar (Bhikham Singh Colony) in
particular and number out of them which
have been executed.

(b) whether Government are aware
that Delhi Development Authority demoli-
tion officials have not executed many orders;
and

(c) if so, the reasons therefor and steps
taken by Government thereon ?

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS AND HOUSING
(SHRI MOHAMMED USMAN ARIF) :
(a) The DDA has reported that, during
the last six months demolition orders have
been passed in 3144 cases, one of which
related to Bhikham Singh Colony. These
also include 60 unauthorised structures
which were demolished between 1-1-83 to
30-6-1983 after completing proceedings under
Section 30 of the Delhi Development Act,
1957.

(b) and (c) The DDA has reported
that most of the unauthorised constructions
are in the colonies which have since been
regularised and that, in certain other cases,
stay orders have been obtained by the
persons concerned.